

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:937  
ANSWERED ON:29.11.2012  
MONITORING RESULTS UNDER MGNREGS  
Das Shri Ram Sundar;Karwariya Shri Kapil Muni

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) whether the Government has achieved desired results with regard to the implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) through the independent monitoring, verification by the national level monitors and inspection tours of Central Employment Guarantee Council, State and district level vigilance committees along with the social audit undertaken;

(b) if so, the details thereof; and

(c) the details of the shortcoming/flaws found by the said agencies in this regard during each of the last three years and the current year, State-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) to(c): The primary objective of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is to enhance the livelihood security of the rural households, by providing on demand up to at least 100 days of guaranteed wage employment in a year to every rural household for doing unskilled manual work. Creation of durable assets and strengthening the livelihood resource base of the rural poor is also an important objective of the Act. As Implementation of schemes formulated under Section 4 of MGNREG Act is the responsibility of the States/UTs, employment is required to be provided to the job seekers as per demand. The number of households provided employment, persondays generated and works completed in last two years and current year are given in Annexure. Through review and monitoring of MGNREGA implementation by the independent monitoring, verification by the national level monitors, inspection tours of the members of Central Employment Guarantee Council, State and district level vigilance committees along with the social audit, a number of short comings or flaws have come to the notice of the Ministry. The short coming relate to job cards not provided, misappropriation of funds, engagement of contractors, forgery of muster roll, manipulation in job cards, under payment of wages, non-payment of wages, corruption and other irregularities, use of machinery, delay in payments etc effecting the achievement of result as envisaged in the Act. The findings of such monitoring agencies are referred to State Governments for remedial action.